

Office of the District Judge, Ghaziabad.

ORDER

Be it known to all concerned that Hon'ble High Court through Letter NO. 449/Infra Cell Allahabad Dated April 09, 2020 has directed that if nationwide lockdown is lifted on 15-04-2020 all the courts subordinate to the Hon'ble High Court and M.A.C.T. shall be opened for working and working shall be within the four corners of directions contained in the said letter. Notwithstanding the above, in case the lockdown continue as it is, order dated 25-03-2020 of Hon'ble High Court shall prevail.

A copy of this order and letter no. 449 aforesaid be uploaded on official website of the District Court Ghaziabad.

Date: 11-04-2020


District Judge,
Ghaziabad.

Copy of order be sent to :

- 1- Ld. P.O. of M.A.C.T. Ghaziabad
- 2- President Bar Association Ghaziabad.


District Judge,
Ghaziabad.



TOP PRIORITY
E-mail

From,

**Registrar General,
High Court of Judicature at
Allahabad.**

To,

**All the District Judges/OSD,
Subordinate to High Court of Judicature at
Allahabad.**

No. 449/ Infra. Cell. Allahabad,

Dated, April 09, 2020

Sub: Regarding taking all preventive and remedial measures for combating the impending threat of COVID-19 in Subordinate Courts across the State

Dear Sir/Madam,

On the captioned subject. I am directed to intimate you that the Hon'ble Committee constituted for the purpose of taking preventive and remedial measures for combating the impending threat of COVID-19 in Subordinate Courts, vide its minutes dated 08.04.2020, has been pleased to resolve as under:-

If nation wise lock-down is lifted on 15th of April, all the Courts subordinate to High Court of Judicature at Allahabad and all Commercial Courts, Motor Accident Claims Tribunals and Land Acquisition, Rehabilitation and Resettlement Authorities across the State of U.P. be opened for working by adopting following measures:

1. *Before opening of campus, District Judges/P.Os, Commercial Courts, MACT, Chairman, LARA shall ensure complete sanitization and*

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cleaning of entire court campuses with the help of District Magistrate, other administrative officers & MO/CMS. District Authorities shall ensure Sanitization of Campus daily.

2. Only those cases shall be taken which are at the stage of disposal, order, final hearing, remands & bails, any other urgent matter (civil & criminal nature)(P.O.'s shall decide as to whether urgency exists or not). Presiding Officers are also directed to decide at least two cases on per day basis. They are further directed to request to the Learned Advocates to file the written arguments and cases be decided accordingly.
3. The Presiding Officer shall not prevent appearance of the parties in the case unless suffering some illness, but, shall have the power to restrict entry of persons into the courtroom or the points from which arguments are addressed by the advocates. However, considering the magnitude of the cases listed in the courts in the state of UP and problem which may be faced by Presiding Officers in controlling number of parties in the court, We are of the views that only such matters shall be finally heard and decided where parties have agreed for hearing without their presence. For such purpose their consent letter shall be submitted in the court concerned by the respective counsel. In other matters, cases shall be adjourned by Presiding Officer and general date shall be given. Further, only 4 chairs will be arranged in courtroom for advocates with proper distance. Mask shall be used by everyone who enters the courtroom. Sanitizer shall be arranged at the door of courtroom. Reader, Clerk etc shall follow Social Distancing guidelines.
4. The District Judges across the State shall adopt the mode of Video Conferencing, if possible, for disposal of cases in the present scenario of the lock-down period.
5. There will be 10 minutes gap between each case to be taken up.
6. Except those cases mentioned at point no.2 & 3, all other Regular Work shall be adjourned and general dates will be fixed, which shall be updated on website (njdg.ecourts.gov.in).
7. Entry of Public at large in the campus, will be restricted.
8. District Judges/P.O.'s shall ensure compliance of direction given by Hon'ble Apex Court/ High Court of Judicature at Allahabad in judicial side and all directions/guidelines issued by the Central Government & State Government regarding Covid-19.
9. Not with standing the above, in case the lock-down continue as it is, the previous orders of the Court dated 25.03.2020 shall prevail accordingly.

You are, therefore, requested to be apprised accordingly and to bring the above directions in the notice of all the Presiding Officers of Commercial

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Courts, Motor Accident Claims, Tribunals and Land Acquisition, Rehabilitation and Resettlement Authorities also, as the case may be, of your district for their information and strict compliance, in its letter and spirit. All stakeholders viz advocates, litigants, other concerned authorities etc may also be informed, accordingly.

Action taken report/compliance may be sent to this Hon'ble Court.

With regards,

Yours sincerely
[Signature]
9.4.2020
Registrar General

No. 449(i) /Infra. Cell Allahabad, Dated, April 09, 2020.

Copy forwarded to:-

1. The Chief Secretary, Government of U.P., Lucknow,
2. The Principal Secretary (Law) & L.R., Government of U.P., Lucknow,
(with the request to kindly issue necessary direction to the District Magistrate and District Administration for providing necessary help in terms of man power and equipment to the concerned District Judges/P.O.'s.)

[Signature]
Registrar(J)
(Infra-Subordinate Courts)